IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 10
IA No.106 of 2024 in
CP (IB) No.149/BB/2023

IN THE MATTER OF:

The Board of Control for Cricket in India	...	Petitioner
Vs.		
M/s. Think & Learn Pvt. Ltd.	...	Respondent

Order under Sections 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri C.K. Nandakumar, Sr. Adv.
For the Respondent	:	Shri Promod Nair, Sr. Adv. With Adv. Waseem Pangarkar, Adv. Nadiya Sarguroh, Adv. Yashowardhan Dixit, Adv. Aditi Tiwari, Adv. Arunima Kumari i/b. MZM Legal LLP

ORDER

1. Heard the Ld. Sr. Counsels for the Parties.

2. In compliance to Order dated 17.04.2024, Ld. Sr. Counsels for the Parties have stated that they have filed the brief written submissions through e-filing and seeks to file the physical copy today. Registry is directed to accept the same and place it on record.

3. Order Reserved in IA No.106 of 2024 along with the CP.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna